

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-160/2003 in  
OA-3047/2002

New Delhi this the 4th day of July, 2003.

Hon'ble Sh. Shanker Raju, Member(J)  
Hon'ble Sh. S.K. Naik, Member(A)

Ms. Lalita Kumari,  
D/o late Sh. Dhan Pal Singh,  
R/o New Prinaka Camp,  
Madan Pur Khadar,  
New Delhi-44. .... Petitioner

(Present : None)

Versus

1. Dr. R.V. Vaidyanathan Ayyar  
Secretary,  
Ministry of Human Resource and  
Development, Shastri Bhawan,  
New Delhi.
2. Mrs. Shashi Prabha Gupta,  
Technical Advisor,  
Food and Nutrition Board,  
Jam Nagar House,  
New Delhi.
3. Sh. Rajbir Singh,  
Dy. Technical Advisor(NR),  
Food and Nutrition Board,  
Jam Nagar House,  
New Delhi. .... Respondents

(through Sh. M.M. Sudan, Standing Counsel)

ORDER (ORAL)  
Shri Shanker Raju, Member(J)

By an order dated 28.11.2002 directions have been issued by the Tribunal to the respondents to treat the OA as a representation and to consider grant of compassionate appointment to the petitioner by passing a detailed and speaking order.

2. Today, Sh. M.M. Sudan, learned Standing Counsel appears on behalf of respondents. He has

produced a copy of the order passed by the respondents dated 09.06.2003 wherein the respondents have decided to consider the case of the petitioner as and when a vacancy arises in the department.

3. As the respondents have substantially complied with the directions of the Tribunal, we do not find any wilful and contumacious disobedience on their part. Accordingly, CP-160/2003 is dismissed. Notices are discharged.

Naik  
(S.K. Naik)

Member(A)

S. Raju  
(Shanker Raju)  
Member(J)

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